

Manual Court proceedings

FIR No. 93/19
PS: North Rohini
State vs. Rohit Kumar
Under Section 392/394/34 IPC

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Sh. Govind Kant, Ld. LAC for the accused.

No report received from IO in terms of order dated 28.04.2020.

Let previous order be complied a fresh for 30.04.2020. In the meanwhile, a report as to whether the accused is involved in single case/multiple cases at present, be also called from Jail Superintendent concerned for NDOH.

Be listed on 30.04.2020. Copy of the order be also given dasti to
Ld. LAC.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Manual Court proceedings

FIR No. 232/2020
PS: Shalimar Bagh
State vs. Jatin
Under Section 379/356/411/34 IPC

29.04.2020

This is an application for release of applicant/accused Jatin on personal bond, received alongwith forwarding letter of Dy. Suptt. Central Jail No. 2, Tihar Jail.

Present : Ms. Tanya Uppal, Ld. APP for State.

Sh. Govind Kant, Ld. LAC for the accused.

Submissions heard. Record perused.

It is mentioned in the letter of Dy. Suptt. concerned that accused was granted bail subject to furnishing of personal and surety bond in the sum of Rs. 10,000/- each to the satisfaction of Jail Superintendent vide order dated 21.04.2020 of Ld. Duty MM, Tihar Court Complex. It is further mentioned in the letter that vide aforesaid order dated 21.04.2020, the court also directed that accused/applicant Jatin shall not be released on bail without verification of address of accused and surety. Copy of the said order dated 21.04.2020 has also been attached alongwith the letter.

Through the present application, it is submitted by applicant/accused Jatin that his parents have expired long back and at present he does not have capacity to furnish surety bond and a request has been made to release him on personal bond only.

It is submitted by Ld. LAC that in view of present lockdown due to Covid-19 pandemic and also in view of specific request of accused in this regard, his prayer be allowed and order dated 21.04.2020 passed by Ld. Duty MM be modified and the condition to furnish surety bond by the accused be relaxed.

Ld. APP for the State has submitted that court may pass appropriate order on the basis of material on record and also looking at the present circumstances of lockdown due to Covid-19 pandemic.

Submissions heard.

In view of submissions, the prayer made by the accused through present application stands allowed and the condition of furnishing the surety bond imposed vide bail order dated 21.04.2020 stands relaxed and accused is directed to be released subject to furnishing of personal bond only in the sum of Rs.10,000/- subject to satisfaction of concerned Jail Superintendent. Jail Superintendent is directed to release the accused only after verification of his address as mentioned by the accused in the application. Other conditions imposed vide order dated 21.04.2020 of Ld. Duty MM shall remain the same.

Copy of the order be sent to Jail Superintendent, Tihar for compliance.

Proceedings be sent to the concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 335/20

PS: Raj Park

State vs. Albela

Under Section 188/269/270/34 IPC

This is an application for release of medical equipment on superdari filed on behalf of M/s Connect Life Pharma Pvt. Ltd. through his AR Sh. Ramji.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State (in person)

Ld. Counsel for the applicant / accused (through VC).

Reply filed under the signature of HC Parmod is taken on record.

Submissions heard. Record perused.

As per record, the medical equipments sought to be released by the applicant have been found in the vehicle no. UP-12AT-1352 and the said vehicle has been seized by the police in this case. Therefore, the court deems it appropriate to call the reply/objections from the registered owner of the said vehicle on the application moved by the present applicant. Let notice be issued to IO to obtain written reply/objections from the registered owner of the said vehicle on the application moved by the present applicant. IO is also directed to verify the documents regarding authority given in favour of applicant by applicant M/s Connect Life Pharma Pvt. Ltd and file the verification report by NDOH. IO is also directed to remain present on NDOH.

Be listed on 30.04.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 129/20
PS: North Rohini
U/s 188 IPC
Vehicle No. HR-77B-4090

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State (in person).

Sh. Ravi Kant Yadav, Ld. Counsel for the applicant (through VC).

This is an application for release of vehicle No. HR-77B-4090 on superdari.

Reply received under the signature of ASI Sunil Dutt is taken on record, as per which the aforesaid vehicle has not been seized in present FIR. The counsel for applicant has been apprised of reply of IO. At this stage, it is submitted by Ld. counsel for applicant that he wishes to withdraw the present application because the vehicle no. as mentioned in the application has not been seized in the present FIR.

In view of the submissions, the application stands dismissed as withdrawn. Copy of the order be given dasti/sent through e-mail to the applicant.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

FIR No. 6224/20
PS: Shalimar Bagh
State Vs. Rohan
Under Section 379 IPC

A bail application filed on behalf of the accused Rohan is taken up today.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

None for the applicant.

Reply received under the signature of HC Dharampal is taken on record.

Be listed for consideration on 30.04.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

FIR No. 479/2019
PS: Keshav Puram
State Vs. Amit Kumar
Under Section: 409/411 IPC

Present bail application filed on behalf of the accused Amit Kumar initially before Ld. Duty Judge/ADJ/ASJ, N/W, under Section 439 r/w Section 167(2) Cr.P.C, is taken up for hearing today by the undersigned in pursuance of order dated 29.04.2020 of Ld. Duty Judge/ADJ/ASJ, North-West.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State (in person).

Sh. Ashok Kumar Chhikara Ld. counsel for accused (through VC).

Submissions heard. Record perused.

As observed in order dated 24.04.2020 by Ld. ASJ that reply of IO shows that chargesheet has been filed but date of filing of chargesheet has not been mentioned and it was also observed that for disposal of the present application, the date of filing of chargesheet is material and accordingly, concerned SHO was directed to file the fresh status report, keeping in mind the plea of Ld. defence counsel that accused is entitled for the default bail. Therefore, in terms of order dated 24.04.200 a fresh reply be called from IO/SHO concerned. IO/SHO concerned is directed to specifically mention the date of filing of chargesheet in the reply.

Be listed for consideration on 30.04.2020. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 5179/19
PS: Bharat Nagar
State vs. Sunil
Under Section 379/411/34 IPC

This is an application for calling the status report of pending cases, in which accused is in JC, from concerned IO/Jail Superintendent.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State (in person)
Sh. Ravinder Dabas, Ld. Counsel for the applicant / accused
(through VC).

This is an application for calling the status report of pending cases, in which accused is in JC, from concerned IO/Jail Superintendent.

Heard.

Ld. counsel was asked to clarify as to under which provision the application is maintainable and he was also asked to clarify as to how the present application can be heard without any vakalatnama from the accused in favour of Ld. counsel. Ld. counsel has failed to clarify both the aspects. Since, neither any vakalatnama has been filed by the Ld. counsel of the applicant nor the court has jurisdiction to call the report of pending cases against the applicant/accused, unless the same is required for adjudicating any matter before the court. Accordingly, present application stands dismissed being without any merits.

Application stands disposed off.

Copy of the order be given dasti to the applicant/sent through e-mail.

Proceedings be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 5179/19
PS: Bharat Nagar
State vs. Shanu
Under Section 379/411/34 IPC

This is an application for calling the status report of pending cases, in which accused is in JC, from concerned IO/Jail Superintendent.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State (in person)
Sh. Ravinder Dabas, Ld. Counsel for the applicant / accused
(through VC).

This is an application for calling the status report of pending cases, in which accused is in JC, from concerned IO/Jail Superintendent.

Heard.

Ld. counsel was asked to clarify as to under which provision the application is maintainable and he was also asked to clarify as to how the present application can be heard without any vakalatnama from the accused in favour of Ld. counsel. Ld. counsel has failed to clarify both the aspects. Since, neither any vakalatnama has been filed by the Ld. counsel of the applicant nor the court has jurisdiction to call the report of pending cases against the applicant/accused, unless the same is required for adjudicating any matter before the court. Accordingly, present application stands dismissed being without any merits.

Application stands disposed off.

Copy of the order be given dasti to the applicant/sent through e-mail.

Proceedings be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 139/20

PS: Prem Nagar

State vs. Rakesh @ Chinku S/o Sh. Jai Pal

Under Section 379/356/411/34 IPC

A bail application filed on behalf of the accused Rakesh is taken up today through video conferencing.

Present: Ld. APP for the State (in person)

Ld. counsel for the applicant/ accused (through VC).

Reply received from IO/SHO is taken on record.

Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC since 12.04.2020 and the matter requires urgent hearing because of illness of family members of applicant and there is no one except accused to take care of his family members. Applicant is no more required for the purpose of investigation. It is further submitted by Ld. counsel that in none of the cases, accused has been convicted earlier for the similar offences and IO has failed to place on record the factum of any previous conviction of the accused for similar offences. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the applicant may commit similar offences, if granted the benefit of bail.

Investigation qua the applicant / accused is stated to be complete by IO. No previous conviction has been brought on record by IO. Accordingly, in the overall facts and circumstances of the case, the present bail application is allowed.

At this stage, it is submitted by Ld. counsel for accused that in view of present lockdown due to COVID -19 Pandemic, it will be difficult to ensure the presence of surety, therefore, accused be directed to be released on personal bond only. In view of submissions, accused is admitted to bail subject

to furnishing of personal bond in the sum of Rs.10,000/- subject to satisfaction of concerned Jail Superintendent. Jail Superintendent is directed to release the accused only after verification of his address.

Copy of the order be sent to Jail Superintendent, Tihar for compliance. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

Application alongwith order be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 8707/20

PS: Ashok Vihar

State vs. Himanshu Kumar

Under Section 379/411 IPC

A bail application filed on behalf of the accused Himanshu Kumar is taken up today through video conferencing.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Sh. Dan Bahadur Yadav Ld. counsel for the applicant/accused.

Notice be issued to IO to file reply on the NDOH.

Put up for consideration on 30.04.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

Proceedings conducted through Video Conferencing

FIR No. 0679/18
PS: Aman Vihar
State vs. Kari Sharma
Under Section 324 IPC

A bail application filed on behalf of the accused Kari Sharma is taken up today.

29.04.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

None for the applicant / accused.

Put up for consideration on 30.04.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/29.04.2020

FIR No. 48/2020
PS: Prem Nagar
State vs. Vishnu @ Bablu & Anr.

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

IO ASI Ashok Kumar is present.

Accused Vishnu @ Bablu and Zafir Khan @ Sonu are stated to be
in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 26.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**

e-FIR No. 005297/20
PS: Shalimar Bagh
State vs. Kishan Kumar

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 22.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**

e-FIR No. 0036481/19
PS: Shalimar Bagh
State vs. Rahul @ Bakra

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 22.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**

e-FIR No. 007502/20
PS: Shalimar Bagh
State vs. Shailendra Mishra

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 22.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**

e-FIR No. 008856/20
PS: Shalimar Bagh
State vs. Anuj @ Pintu

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 23.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**

FIR No. 453/19
PS: Ashok Vihar
State vs. Pravesh Maan @ Sagar Maan & Ors.

Manual court proceedings.

29.04.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Both accused are stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 23.05.2020 or for any other day when the Court
resumes normal functioning.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/29.04.2020**